

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) No. 105 of 2020

In the matter of:

Registrar of Companies **....Appellant**

Vs.

AD Fin Capital Services India Pvt. Ltd. **....Respondent**

Present

For Appellant: Mr. Kamal Kant Jha, Mr. Santosh Kumar (RoC), Mr. Gopal Singh (Dy. RoC), Mr. Alok Pandey (AROC), Advocates.

For Respondent: Mr. Dr. UK Chaudhary, Sr. Advocate with Mr. Satyam Roy, Mr. Abhishek Nahta, Advocates.

With

Company Appeal (AT) No. 106 of 2020

In the matter of:

Registrar of Companies **....Appellant**

Vs.

Attractive Fin-Lease Pvt. Ltd. **....Respondent**

Present

For Appellant: Mr. Kamal Kant Jha, Mr. Santosh Kumar (RoC), Mr. Gopal Singh (Dy. RoC), Mr. Alok Pandey (AROC), Advocates.

For Respondent: Mr. Dr. UK Chaudhary, Sr. Advocate with Mr. Satyam Roy, Mr. Abhishek Nahta, Advocates.

With

Company Appeal (AT) No. 115 of 2020

In the matter of:

Registrar of Companies **....Appellant**

Vs.

Acquiss Pvt. Ltd.

....Respondent

Present

For Appellant: Mr. Kamal Kant Jha, Mr. Santosh Kumar (RoC), Mr. Gopal Singh (Dy. RoC), Mr. Alok Pandey (AROC), Advocates.

For Respondent: Mr. Dr. UK Chaudhary, Sr. Advocate with Mr. Satyam Roy, Mr. Abhishek Nahta, Advocates.

With

Company Appeal (AT) No. 116 of 2020

In the matter of:

Registrar of Companies

....Appellant

Vs.

Euro Asia Mercantile Pvt. Ltd.

....Respondent

Present

For Appellant: Mr. Kamal Kant Jha, Mr. Santosh Kumar (RoC), Mr. Gopal Singh (Dy. RoC), Mr. Alok Pandey (AROC), Advocates.

For Respondent: Mr. Dr. UK Chaudhary, Sr. Advocate with Mr. Satyam Roy, Mr. Abhishek Nahta, Advocates.

With

Company Appeal (AT) No. 117 of 2020

In the matter of:

Registrar of Companies

....Appellant

Vs.

Nandal Finance and Leasing Pvt. Ltd.

....Respondent

Present

For Appellant: Mr. Kamal Kant Jha, Mr. Santosh Kumar (RoC), Mr. Gopal Singh (Dy. RoC), Advocates

For Respondent: Mr. Arun Saxena, Mr. Saral Sharma, Advocates.

ORDER
(Virtual Mode)

16.02.2021: Pleadings are completed. Let these matters be fixed 'For Hearing' on **05th March, 2021.**

Meanwhile, Learned Counsel for the Appellant may file the order passed by the Hon'ble Supreme Court in the case of Approva Leasing.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)